

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
(THE CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)

Notification No. 25 /2019-Customs (N.T.)

New Delhi, the 25th March, 2019

G.S.R.....(E).- In exercise of the powers conferred by section 157 read with sections 50 and 60 of the Customs Act, 1962 (52 of 1962), the Board hereby makes the following regulations to amend the Shipping Bill and Bill of Exports (Forms) Regulations, 2017, namely :-

1. Short title and commencement. — (1) These regulations may be called the Shipping Bill and Bill of Export (Forms) Amendment Regulations, 2019.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Shipping Bill and Bill of Export (Forms) Regulations, 2017, under regulation 2, for Form SBI and under regulation 3 for Form III, the following Forms shall be substituted, namely :-

“Form SB I

(See regulation 2)

SHIPPING BILL FOR EXPORT OF GOODS

Original

SB No. & Date	Customs Station Code	IEC Code [GSTIN/UIN/PAN etc. as applicable]	
Exporter Name & Address		Buyer Name & Address	Customs Broker & License No.

	Consignee (if different from Buyer)			
Pre-Carriage by	Vessel/Flight No.	Port of Loading		
Place of Receipt by Pre-Carrier	Rotation No.	Port of Discharge/Country of Discharge		
<u>Foreign Exchange Details:</u>				
Authorized Dealer Code	RBI Waiver No. & Date, if any			
<u>Commercial Invoice Details:[To be provided separately for each Invoice]</u>				
Commercial Invoice Nos. & date	Invoice Value	Currency of Invoice	Exchange Rate U/S 14 of Customs Act	Total Value (in Rupees)
INCOTERM	Analysis of Export Value			
Nature of Payment		Currency	Amount	
	<ul style="list-style-type: none"> i. FOB ii. Freight iii. Insurance iv. Commission v. Discount vi. Other Deductions 			

<u>Cargo Details: [To be provided separately for each Invoice]</u>										
Nature of Cargo				Gross Weight			Net Weight			
No. and kind of packages				Marks & Nos.						
<u>Item Level Details at Invoice level: [To be provided separately for each Invoice]</u>										
Sl. No.	Description of goods			Quantity Code	Quantity	Unit Value		Total value of Item		
Total	-				-	-				
<u>Item Level Details for the Shipping Bill:</u>										
Sl. No.	Marks & Nos.	No. and kind of packages	Description of Goods	UQC	Quantity	Unit Value	Total Value	PMV (Where applicable)	Statistical Code	Scheme Code
Total	-		-	-		-		-	-	-
<u>Export duty related details, if any:</u>										
Sl. No.	Customs Tariff Head	Assessable Value under Sec. 14 of CA	Export Duty	Cess	Total Export Duty & Cess Amount (In numbers & words)	Duty payment particulars				

			R a t e	Amount	R a t e	Amount				
<u>IGST Details:</u>										
Whether supply meant for export on payment of IGST (Y/N)		Total amount of IGST paid, if applicable			Whether supply meant for export under bond or letter of undertaking without payment of IGST (Y/N)		Details of Bond or LUT			
Total Value of Supply of Goods		Taxable value of supply of goods								
Invoice Details Table										
Invoice Nos. & Date (Issued under GST Tax Invoice, Credit & Debit Notes Rules 2017)	Item Sr. No.	CTH	Goods description	Value of Supply of Goods	Whether IGST Paid (Y/N)	Whether Compensation Cess Paid (Y/N)	Rate at which IGST Paid	Rate at which Compensation Cess Paid	Amount of IGST Paid	Amount of Compensation Cess Paid
<u>Export Scheme/Job Work /Re-export Details:</u>										
A. EPCG Scheme [Scheme Code]:										
Item Sl. No. in the shipping Bill	Whether Export is third party Export	IEC[GSTIN/UIN/PAN etc] of manufacturer in case of 'third			Authorization No. and Date		Sl. No. of Export item as per the Export Item list in the Authorization			

		Party Export'	

B. Advance Authorisation/DFIA [Scheme Code] [details of inputs used for the manufacture of export goods]:

Item Sl. No. in the shipping Bill	Authorizati on No. and Date	Description of the Export goods and the Sl. No. in the Authorizati on	Exp ort Qua ntity	Name and Description of the inputs consumed in the manufacturin g of Export goods and the Sl. No. in the Authorization	Quantity of the inputs consumed	Whether imported or indigenous	SION

C. Export of Goods in anticipation of issue of an Advance Authorisation:

Item Sl. No. in the shipping Bill	Description of the Export goods	Export Quantity	Name and Description of the inputs consumed in the manufacturi ng of Export goods	Quantity of the inputs consumed	SION

D. Job Work Details:[details in relation to import goods worked upon during job work]

B/E No. & Date	Customs Station Code of Import	Description Of goods imported	Quantity Imported	Quantity consumed in export goods	Bond & BG details	Value Addition in percentage

E. Exports under claim of drawback under section 74:

Item Sl.No. in the Shipping Bill	Bill of Entry No. and date	Sl. No. of the goods in the Bill of Entry	Description of goods as per the Bill of Entry	Marks and Identification numbers at the time of import	Whether imported goods used(Y/N)	Date of payment/debit of duty on importation	Duty paid at the time of importation

Container Details:[If export cargo is factory stuffed cargo]

Sl No.	Type of Container	Size of Container	Container No.	Seal No.

Declaration :

I/We declare that all particulars given herein are true and correct.

I/We intend to claim rewards under MEIS.

I/We also attach the declaration(s) under clause No.(s)...

Public Notice No.Dated.....

Signature of Exporter/CB & Date

SHIPPING BILL FOR EXPORT OF GOODS

Original

DOCUMENTS SUBMITTED

1. Invoice []
2. Packing List []
3. Export License []
4. Indent []
5. Acceptance of Contract []
6. Letter of Credit []
7. QC Certificate []
8. Port Trust Document []
9. Any other (Specify) []

Form SB I
(See regulation 2)

SHIPPING BILL FOR EXPORT OF GOODS

Duplicate

SB No. & Date	Customs Station Code	IEC Code [GSTIN/UIN/PAN etc. as applicable]
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Exporter Name & Address	Buyer Name & Address Consignee (if different from Buyer)	Customs Broker & License No.		
Pre-Carriage by	Vessel/Flight No.	Port of Loading		
Place of Receipt by Pre-Carrier	Rotation No.	Port of Discharge/Country of Discharge		
<u>Foreign Exchange Details:</u>				
Authorized Dealer Code	RBI Waiver No. & Date, if any			
<u>Commercial Invoice Details: [To be provided separately for each Invoice]</u>				
Commercial Invoice Nos. & date	Invoice Value	Currency of Invoice	Exchange Rate U/S 14 of Customs Act	Total Value (in Rupees)
INCOTERM	Analysis of Export Value	Currency	Amount	
	i. FOB			
	ii. Freight			

Nature of Payment	iii. Insurance iv. Commission v. Discount vi. Other Deductions
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Cargo Details: [To be provided separately for each Invoice]

Nature of Cargo	Gross Weight	Net Weight
No. and kind of packages	Marks & Nos.	

Item Level Details at Invoice level: [To be provided separately for each Invoice]

Sl. No.	Description of goods	Quantity Code	Quantity	Unit Value	Total value of Item
Total	-		-	-	

Item Level Details for the Shipping Bill:

Sl. No.	Marks & Nos.	No. and kind of packages	Description of Goods	UQC	Quantity	Unit Value	Total Value	PMV (Where applicable)	Statistical Code	Scheme Code
Total	-		-	-		-		-	-	-

Export duty related details, if any:

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Sl. No.	Cust oms Tari ff Hea d	Assessable Value under Sec. 14 of CA	Export Duty		Cess		Total Export Duty & Cess Amount (In numbers & words)	Duty payment particulars
			Rat e	Amount	R at e	Amount		

IGST Details:

Whether supply meant for export on payment of IGST (Y/N)	Total amount of IGST paid, if applicable	Whether supply meant for export under bond or letter of undertaking without payment of IGST (Y/N)	Details of Bond or LUT
Total Value of Supply of Goods	Taxable value of supply of goods		

Invoice Nos. & Date (Issued under GST Tax Invoice, Credit & Debit Notes Rules 2017)	Item Sr. No.	CTH	Goods descript ion	Value of Supply of Goods	Whether IGST Paid (Y/N)	Whethe r Compen sation Cess Paid (Y/N)	Rate at which IGST Paid	Rate at which Comp ensati on Cess Paid	Amount of IGST Paid	Amount of Compe nsation Cess Paid

Export Scheme/Job Work /Re-export Details:

A. EPCG Scheme [Scheme Code]:							
Item Sl. No. in the shipping Bill	Whether Export is third party Export	IEC[GSTIN /UIN/PAN etc] of manufacturer in case of 'third Party Export'	Authorization No. and Date	Sl. No. of Export item as per the Export Item list in the Authorization			
B. Advance Authorisation/DFIA [Scheme Code] [details of inputs used for the manufacture of export goods]:							
Item Sl. No. in the shipping Bill	Authori zation No. and Date	Description of the Export goods and the Sl. No. in the Authorizati on	Expor t Quant ity	Name and Description of the inputs consumed in the manufacturin g of Export goods and the Sl. No. in the Authorization	Quantity of the inputs consumed	Whether imported or indigenous	SION
C. Export of Goods in anticipation of issue of an Advance Authorisation:							
Item Sl. No. in the shipping Bill	Description of the Export goods	Export Quantity	Name and Description of the inputs consumed in the manufacturi ng of Export goods	Quantity of the inputs consumed	SION		

D. Job Work Details:[details in relation to import goods worked upon during job work]

B/E No. & Date	Customs Station Code of Import	Description Of goods imported	Quantity Imported	Quantity consumed in export goods	Bond & BG details	Value Addition in percentage

E. Exports under claim of drawback under section 74:

Item Sl.No. in the Shipping Bill	Bill of Entry No. and date	Sl. No. of the goods in the Bill of Entry	Description of goods as per the Bill of Entry	Marks and Identification numbers at the time of import	Whether imported goods used(Y/N)	Date of payment/debit of duty on importation	Duty paid at the time of importation

Container Details:[If export cargo is factory stuffed cargo]

Sl No.	Type of Container	Size of Container	Container No.	Seal No.

Declaration :

I/We declare that all particulars given herein are true and correct.

I/We intend to claim rewards under MEIS.

I/We also attach the declaration(s) under clause No.(s)...

Public Notice No.Dated..... Signature of Exporter/CB & Date

SHIPPING BILL FOR EXPORT OF GOODS

Duplicate

<p>I/We claim drawback of Rs. under Sec. 74/75 of Customs Act, 1962 and Customs, Central Excise Duties and Service Tax Drawback Rules, 1995/ Customs and Central Excise Duties Drawback Rules, 2017. I/We certify that the export goods are new/used for I/We certify that I/We have complied with the conditions laid down in the said Rules and the conditions subject to which Drawback Rates are applicable.</p> <p>1. Name and Address of Bank</p> <p>2. Account No. 3. DBK Ledger No.</p>	<p>Documents Submitted</p> <p>1. Invoice []</p> <p>2. Packing List []</p> <p>3. Export License []</p> <p>4. Indent []</p> <p>5. Acceptance of Contract []</p> <p>6. Letter of Credit []</p> <p>7. QC Certificate []</p> <p>8. Port Trust Document []</p> <p>9. Any Other Document (specify) []</p>				
Item No.	Qty./Wt. on which	Value on	Rate of Dbk	Amount of Dbk	Total Dbk

in S/B	S.No. of Dbk Schedule	Dbk claimed	which Dbk claimed	Customs	Excise	Customs	Excise	
Total Amount in words: Rupees								
Signature of Exporter/CB								
‘LET EXPORT’ Signature of Officer of Customs				‘ALLOWED FOR SHIPMENT’ Signature of Officer of Customs				
Vessel’s name may be altered after check with original Entry for Fresh one may be granted to For the portion shutout or not shipped						Fee Rs.		
Handed over to CB./Party				Signature of Asstt. Commissioner of Customs			Received Cashier	
Contents Received on Board Date Vessel				Date of Shipment Signature of Officer of Customs				
Examination Order and Report								

Form SB I
(See regulation 2)
SHIPPING BILL FOR EXPORT OF GOODS

Triplicate

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SB No. & Date	Customs Station Code	IEC Code [GSTIN/UIN/PAN etc. as applicable]		
Exporter Name & Address	Buyer Name & Address Consignee (if different from Buyer)	Customs Broker & License No.		
Pre-Carriage by	Vessel/Flight No.	Port of Loading		
Place of Receipt by Pre-Carrier	Rotation No.	Port of Discharge/Country of Discharge		
<u>Foreign Exchange Details:</u>				
Authorized Dealer Code	RBI Waiver No. & Date, if any			
<u>Commercial Invoice Details: [To be provided separately for each Invoice]</u>				
Commercial Invoice Nos. & date	Invoice Value	Currency of Invoice	Exchange Rate U/S 14 of Customs Act	Total Value (in Rupees)

Total	-		-	-		-		-	-	
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Export duty related details, if any:

Sl. No.	Cust oms Tari ff Hea d	Assessable Value under Sec. 14 of CA	Export Duty		Cess		Total Export Duty & Cess Amount (In numbers & words)	Duty payment particulars
			Rat e	Amount	R ate	Amount		

IGST Details:

Whether supply meant for export on payment of IGST (Y/N)	Total amount of IGST paid, if applicable	Whether supply meant for export under bond or letter of undertaking without payment of IGST (Y/N)	Details of Bond or LUT
Total Value of Supply of Goods	Taxable value of supply of goods		

Invoice Nos. & Date (Issued under GST Tax Invoice, Credit & Debit Notes Rules 2017)	Item Sr. No.	CTH	Goods description	Value of Supply of Goods	Whet her IGST Paid (Y/N)	Whethe r Compensation Cess Paid (Y/N)	Rate at which IGST Paid	Rate at which Compensation Cess Paid	Amount of IGST Paid	Amount of Compensation Cess Paid
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Export Scheme/Job Work /Re-export Details:

A. EPCG Scheme [Scheme Code]:

Item Sl. No. in the shipping Bill	Whether Export is third party Export	IEC[GSTIN/ UIN/PAN etc] of manufacturer in case of 'third Party Export'	Authorization No. and Date	Sl. No. of Export item as per the Export Item list in the Authorization

B. Advance Authorisation/DFIA [Scheme Code] [details of inputs used for the manufacture of export goods]:

Item Sl. No. in the shipping Bill	Authori zation No. and Date	Description of the Export goods and the Sl. No. in the Authorizati on	Expor t Quant ity	Name and Description of the inputs consumed in the manufacturin g of Export goods and the Sl. No. in the Authorization	Quantity of the inputs consumed	Whether imported or indigenous	SION

C. Export of Goods in anticipation of issue of an Advance Authorisation:

				import			
<u>Container Details:[If export cargo is factory stuffed cargo]</u>							
Sl No.	Type of Container	Size of Container	Container No.	Seal No.			
<p>Declaration :</p> <p>I/We declare that all particulars given herein are true and correct.</p> <p>I/We intend to claim rewards under MEIS.</p> <p>I/We also attach the declaration(s) under clause No.(s)...</p> <p>Public Notice No.Dated..... Signature of Exporter/CB & Date</p>							

SHIPPING BILL FOR EXPORT OF GOODS

Triplicate

<p>I/We claim drawback of Rs. under Sec. 74/75 of Customs Act, 1962 and Customs, Central Excise Duties and Service Tax Drawback Rules, 1995/ Customs and Central Excise Duties Drawback Rules, 2017. I/We certify that the export goods are new/used for</p> <p>I/We certify that I/We have complied with the conditions laid down in the said Rules and the conditions subject</p>	<p>Documents Submitted</p> <table style="width: 100%; border: none;"> <tr> <td style="width: 70%;">1. Invoice</td> <td style="text-align: right;">[]</td> </tr> <tr> <td>2. Packing List</td> <td style="text-align: right;">[]</td> </tr> <tr> <td>3. Export License</td> <td style="text-align: right;">[]</td> </tr> <tr> <td>4. Indent</td> <td style="text-align: right;">[]</td> </tr> <tr> <td>5. Acceptance of Contract</td> <td style="text-align: right;">[]</td> </tr> <tr> <td>6. Letter of Credit</td> <td style="text-align: right;">[]</td> </tr> </table>	1. Invoice	[]	2. Packing List	[]	3. Export License	[]	4. Indent	[]	5. Acceptance of Contract	[]	6. Letter of Credit	[]
1. Invoice	[]												
2. Packing List	[]												
3. Export License	[]												
4. Indent	[]												
5. Acceptance of Contract	[]												
6. Letter of Credit	[]												

<p>to which Drawback Rates are applicable.</p> <p>1. Name and Address of Bank</p> <p>2. Account No. 3. DBK Ledger No.</p>	<p>7.QC Certificate []</p> <p>8.Port Trust Document []</p> <p>9.Any Other Document (specify) []</p>
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Item No. in S/B	S.No. of Dbk Schedule	Qty./Wt. on which Dbk claimed	Value on which Dbk claimed	Rate of Dbk		Amount of Dbk		Total Dbk
				Customs	Excise	Customs	Excise	

Total Amount in words: Rupees

Signature of Exporter/CB

<p>FOR DEPARTMENT OFFICER</p> <p>Verified that the amount of DBK as claimed above is admissible subject to description found correct on the basis of physical examination/test etc.</p> <p style="text-align: center; margin-top: 100px;">Signature of A.O. & Stamp</p>	<p>Calculation Checked.</p> <p style="text-align: center; margin-top: 100px;">Comptist</p>	<p>PRE-RECEIPT FORM</p> <p>Received the sum of Rs.</p> <p>as drawback</p> <p style="text-align: center; margin-top: 100px;">REVENUE STAMP</p>
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		Signature of Exporter/CB
‘LET EXPORT’		‘ALLOWED FOR SHIPMENT’
Signature of Officer of Customs		Signature of Officer of Customs
Claim Pre-audited for Sanction		Claimed passed for Rs.....
Inspector(Audit)		Supdt./AC
Claim Registration No.....Issued Cheque No.....Dated.....		
For Rs.(Rupees.....)		
Dealing Clerk		Officer
Examination Order and Report		

Form SB I
 (See regulation 2)
SHIPPING BILL FOR EXPORT OF GOODS
 (EXPORT PROMOTION COPY)

Quadruplicate

SB No. & Date	Customs Station Code	IEC Code [GSTIN/UIN/PAN etc. as applicable]
Exporter Name & Address	Buyer Name & Address	Customs Broker & License No.

	Consignee (if different from Buyer)			
Foreign Exchange Details:				
Pre-Carriage by	Vessel/Flight No.	Port of Loading		
Place of Receipt by Pre-Carrier	Rotation No.	Port of Discharge/Country of Discharge		
Authorized Dealer Code	RBI Waiver No. & Date, if any			
Commercial Invoice Details: [To be provided separately for each Invoice]				
Commercial Invoice Nos. & date	Invoice Value	Currency of Invoice	Exchange Rate U/S 14 of Customs Act	Total Value (in Rupees)
INCOTERM	Analysis of Export Value		Currency	Amount
Nature of Payment	<ul style="list-style-type: none"> i. FOB ii. Freight iii. Insurance iv. Commission v. Discount vi. Other Deductions 			

<u>Cargo Details: [To be provided separately for each Invoice]</u>										
Nature of Cargo				Gross Weight			Net Weight			
No. and kind of packages				Marks & Nos.						
<u>Item Level Details at Invoice level: [To be provided separately for each Invoice]</u>										
Sl. No.	Description of goods			Quantity Code	Quantity	Unit Value		Total value of Item		
Total	-			-		-				
<u>Item Level Details for the Shipping Bill:</u>										
Sl. No.	Marks & Nos.	No. and kind of packages	Description of Goods	UQC	Quantity	Unit Value	Total Value	PMV (Where applicable)	Statistical Code	Scheme Code
Total	-		-	-		-		-	-	-
<u>Export duty related details, if any:</u>										
Sl. No.	Customs Tariff	Assessable Value under Sec. 14 of CA	Export Duty	Cess	Total Export Duty & Cess Amount (In numbers & words)	Duty payment particulars				

	Head		Rate	Amount	Rate	Amount				
<u>IGST Details:</u>										
Whether supply meant for export on payment of IGST (Y/N)	Total amount of IGST paid, if applicable			Whether supply meant for export under bond or letter of undertaking without payment of IGST (Y/N)		Details of Bond or LUT				
Total Value of Supply of Goods	Taxable value of supply of goods									
Invoice Nos. & Date (Issued under GST Tax Invoice, Credit & Debit Notes Rules 2017)	Item Sr. No.	CTH	Goods description	Value of Supply of Goods	Whether IGST Paid (Y/N)	Whether Compensation Cess Paid (Y/N)	Rate at which IGST Paid	Rate at which Compensation Cess Paid	Amount of IGST Paid	Amount of Compensation Cess Paid
<u>Export Scheme/Job Work /Re-export Details:</u>										
A. EPCG Scheme [Scheme Code]:										

Item Sl. No. in the shipping Bill	Whether Export is third party Export	IEC[GSTIN/PA N etc] of manufacturer in case of 'third Party Export'	Authorization No. and Date	Sl. No. of Export item as per the Export Item list in the Authorization

B. Advance Authorisation/DFIA [Scheme Code] [details of inputs used for the manufacture of export goods]:

Item Sl. No. in the shipping Bill	Authorization No. and Date	Description of the Export goods and the Sl. No. in the Authorization	Export Quantity	Name and Description of the inputs consumed in the manufacturing of Export goods and the Sl. No. in the Authorization	Quantity of the inputs consumed	Whether imported or indigenous	SION

C. Export of Goods in anticipation of issue of an Advance Authorisation:

Item Sl. No. in the shipping Bill	Description of the Export goods	Export Quantity	Name and Description of the inputs consumed in the manufactur	Quantity of the inputs consumed	SION

Container Details:[If export cargo is factory stuffed cargo]

Sl No.	Type of Container	Size of Container	Container No.	Seal No.

Declaration :

I/We declare that all particulars given herein are true and correct.

I/We intend to claim rewards under MEIS.

I/We also attach the declaration(s) under clause No.(s)...

Public Notice No.Dated.....

Signature of Exporter/CB & Date

SHIPPING BILL FOR EXPORT OF GOODS
(EXPORT PROMOTION COPY)

Quadruplicate

Verified Mate's Receipt No.

of

.....Issued

d

by.....For

.....Cases/Bales/Packages/Containers.....

.....Shipped

per..... which sailed

on.....

From.....

Under Preventive Supervision

Signature of Officer of Customs
OR
Shipment declared on this Shipping Bill has been air-freighted on
Flight No..... Dated.....
AWB No.....EGM No.....
Under Preventive Supervision in full/part (specify quantity air-freighted)
Signature of Officer of Customs

Form SB III

SB III
(See regulation 3)
BILL FOR EXPORT FOR GOODS

Original

SB No. & Date	Customs Station Code	IEC Code [GSTIN/UIN/PAN etc. as applicable]
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Exporter Name & Address	Buyer Name & Address Consignee (if different from Buyer)	Customs Broker & License No.		
Lorry No./Goods Train & Wagon No.	Originating From	Place of Delivery		
	Land Customs Station			
	Others (specify)			
<u>Foreign Exchange Details:</u>				
Authorized Dealer Code	RBI Waiver No. & Date, if any			
<u>Commercial Invoice Details: [To be provided separately for each Invoice]</u>				
Commercial Invoice Nos. & date	Invoice Value	Currency of Invoice	Exchange Rate U/S 14 of Customs Act	Total Value (in Rupees)
INCOTERM	Analysis of Export Value	Currency	Amount	
	vii. FOB			
	viii. Freight			

Nature of Payment	ix. Insurance x. Commission xi. Discount xii. Other Deductions
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Cargo Details: [To be provided separately for each Invoice]

Nature of Cargo	Gross Weight	Net Weight
No. and kind of packages	Marks & Nos.	

Item Level Details at Invoice level: [To be provided separately for each Invoice]

Sl. No.	Description of goods	Quantity Code	Quantity	Unit Value	Total value of Item
Total	-	-		-	

Item Level Details for the Shipping Bill:

Sl. No.	Marks & Nos.	No. and kind of packages	Description of Goods	UQC	Quantity	Unit Value	Total Value	PMV (Where applicable)	Statistical Code	Scheme Code
Total	-		-	-		-		-	-	-

<u>Export duty related details, if any:</u>																																											
Sl. No.	Customs Tariff Head	Assessable Value under Sec. 14 of CA	Export Duty		Cess		Total Export Duty & Cess Amount (In numbers & words)	Duty payment particulars																																			
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<u>IGST Details:</u>																																											
Whether supply meant for export on payment of IGST (Y/N)		Total amount of IGST paid, if applicable			Whether supply meant for export under bond or letter of undertaking without payment of IGST (Y/N)			Details of Bond or LUT																																			
Total Value of Supply of Goods		Taxable value of supply of goods																																									
<table border="1" style="width: 100%; border-collapse: collapse; text-align: center;"> <thead> <tr> <th style="width: 15%;">Invoice Nos. & Date (Issued under GST Tax Invoice, Credit & Debit Notes Rules 2017)</th> <th style="width: 5%;">Item Sr. No.</th> <th style="width: 5%;">CTH</th> <th style="width: 10%;">Goods description</th> <th style="width: 10%;">Value of Supply of Goods</th> <th style="width: 5%;">Whether IGST Paid (Y/N)</th> <th style="width: 10%;">Whether Compensation Cess Paid (Y/N)</th> <th style="width: 5%;">Rate at which IGST Paid</th> <th style="width: 5%;">Rate at which Compensation Cess Paid</th> <th style="width: 5%;">Amount of IGST Paid</th> <th style="width: 5%;">Amount of Compensation Cess Paid</th> </tr> </thead> <tbody> <tr><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td></tr> <tr><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td></tr> </tbody> </table>											Invoice Nos. & Date (Issued under GST Tax Invoice, Credit & Debit Notes Rules 2017)	Item Sr. No.	CTH	Goods description	Value of Supply of Goods	Whether IGST Paid (Y/N)	Whether Compensation Cess Paid (Y/N)	Rate at which IGST Paid	Rate at which Compensation Cess Paid	Amount of IGST Paid	Amount of Compensation Cess Paid																						
Invoice Nos. & Date (Issued under GST Tax Invoice, Credit & Debit Notes Rules 2017)	Item Sr. No.	CTH	Goods description	Value of Supply of Goods	Whether IGST Paid (Y/N)	Whether Compensation Cess Paid (Y/N)	Rate at which IGST Paid	Rate at which Compensation Cess Paid	Amount of IGST Paid	Amount of Compensation Cess Paid																																	
<u>Export Scheme/Job Work/Re-export Details:</u>																																											
A. EPCG Scheme [Scheme Code]:																																											

Item Sl. No. in the shipping Bill	Whether Export is third party Export	IEC[GSTIN/UIN/PAN etc] of manufacturer in case of 'third Party Export'	Authorization No. and Date	Sl. No. of Export item as per the Export Item list in the Authorization

B. Advance Authorisation/DFIA [Scheme Code] [details of inputs used for the manufacture of export goods]:

Item Sl. No. in the shipping Bill	Author ization No. and Date	Description of the Export goods and the Sl. No. in the Authorization	Exp ort Quantity	Name and Description of the inputs consumed in the manufacturing of Export goods and the Sl. No. in the Authorization	Quantity of the inputs consumed	Whether imported or indigenous	SION

C. Export of Goods in anticipation of issue of an Advance Authorisation:

Item Sl. No. in the shipping Bill	Description of the Export goods	Export Quantity	Name and Description of the inputs consumed in the manufacturing of Export goods	Quantity of the inputs consumed	SION

D. Job Work Details:[details in relation to import goods worked upon during job work]

--

B/E No. & Date	Customs Station Code of Import	Description Of goods imported	Quantity Imported	Quantity consumed in export goods	Bond & BG details	Value Addition in percentage

E. Exports under claim of drawback under section 74:

Item Sl.No. in the Shipping Bill	Bill of Entry No. and date	Sl. No. of the goods in the Bill of Entry	Description of goods as per the Bill of Entry	Marks and Identification numbers at the time of import	Whether imported goods used(Y/N)	Date of payment/debit of duty on importation	Duty paid at the time of importation

Container Details:[If export cargo is factory stuffed cargo]

Sl No.	Type of Container	Size of Container	Container No.	Seal No.

Declaration :

I/We declare that all particulars given herein are true and correct.

I/We intend to claim rewards under MEIS.

I/We also attach the declaration(s) under clause No.(s)...

Public Notice No.Dated.....

Signature of Exporter/CB & Date

BILL OF EXPORT FOR GOODS

Original

DOCUMENTS SUBMITTED

- 1. Invoice []
- 2. Packing List []
- 3. Export License []
- 4. Indent []
- 5. Acceptance of Contract []
- 6. Letter of Credit []
- 7. QC Certificate []
- 8. Any other (Specify) []

SB III

(See regulation 3)

BILL FOR EXPORT FOR GOODS

Duplicate

SB No. & Date	Customs Station Code	IEC Code [GSTIN/UIN/PAN etc. as applicable]
Exporter Name & Address	Buyer Name & Address Consignee (if different from Buyer)	Customs Broker & License No.

Lorry No./Goods Train & Wagon No.	Originating From			Place of Delivery	
	Land Customs Station				
	Others (specify)				
<u>Foreign Exchange Details:</u>					
Authorized Dealer Code		RBI Waiver No. & Date, if any			
<u>Commercial Invoice Details: [To be provided separately for each Invoice]</u>					
Commercial Invoice Nos. & date	Invoice Value	Currency of Invoice	Exchange Rate U/S 14 of Customs Act	Total Value (in Rupees)	
INCOTERM	Analysis of Export Value	Currency	Amount		
Nature of Payment	<ul style="list-style-type: none"> i. FOB ii. Freight iii. Insurance iv. Commission v. Discount vi. Other Deductions 				

<u>IGST Details:</u>											
Whether supply meant for export on payment of IGST (Y/N)		Total amount of IGST paid, if applicable			Whether supply meant for export under bond or letter of undertaking without payment of IGST (Y/N)			Details of Bond or LUT			
Total Value of Supply of Goods		Taxable value of supply of goods									
<u>Export Scheme/Job Work/Re-export Details:</u>											
A. EPCG Scheme [Scheme Code]:											
Invoice Nos. & Date (Issued under GST Tax Invoice, Credit & Debit Notes Rules 2017)		Item Sr. No.	CTH	Goods description	Value of Supply of Goods	Whether IGST Paid (Y/N)	Whether Compensation Cess Paid (Y/N)	Rate at which IGST Paid	Rate at which Compensation Cess Paid	Amount of IGST Paid	Amount of Compensation Cess Paid
Item Sl. No. in the shipping Bill		Whether Export is third party Export		IEC[GSTIN/ UIN/PAN etc] of manufacturer in case of		Authorization No. and Date			Sl. No. of Export item as per the Export Item list in the Authorization		

		‘third Party Export’	

B. Advance Authorisation/DFIA [Scheme Code] [details of inputs used for the manufacture of export goods]:

Item Sl. No. in the shipping Bill	Auth oriza tion No. and Date	Description of the Export goods and the Sl. No. in the Authorization	Expo rt Qua nti ty	Name and Description of the inputs consumed in the manufacturing of Export goods and the Sl. No. in the Authorization	Quantity of the inputs consumed	Whether imported or indigenous	SION

C. Export of Goods in anticipation of issue of an Advance Authorisation:

Item Sl. No. in the shipping Bill	Description of the Export goods	Export Quantity	Name and Description of the inputs consumed in the manufacturing of Export goods	Quantity of the inputs consumed	SION

D. Job Work Details:[details in relation to import goods worked upon during job work]

B/E No. & Date	Custo ms Statio n Code	Description Of goods imported	Quantity Imported	Quantity consumed in export goods	Bond & BG details	Value Addition in percentage

	of Import					

E. Exports under claim of drawback under section 74:

Item Sl.No. in the Shipping Bill	Bill of Entry No. and date	Sl. No. of the goods in the Bill of Entry	Description of goods as per the Bill of Entry	Marks and Identification numbers at the time of import	Whether imported goods used(Y/N)	Date of payment/debit of duty on importation	Duty paid at the time of importation

Container Details:[If export cargo is factory stuffed cargo]

Sl No.	Type of Container	Size of Container	Container No.	Seal No.

Declaration :

I/We declare that all particulars given herein are true and correct.

I/We intend to claim rewards under MEIS.

I/We also attach the declaration(s) under clause No.(s)...

Public Notice No.Dated.....

Signature of Exporter/CB & Date

BILL OF EXPORT FOR GOODS

Duplicate

<p>I/We claim drawback of Rs. under Sec. 74/75 of Customs Act, 1962 and Customs, Central Excise Duties and Service Tax Drawback Rules, 1995/ Customs and Central Excise Duties Drawback Rules, 2017. I/We certify that the export goods are new/used for I/We certify that I/We have complied with the conditions laid down in the said Rules and the conditions subject to which Drawback Rates are applicable.</p> <p>1. Name and Address of Bank</p> <p>2. Account No. 3. DBK Ledger No.</p>	<p>Documents Submitted</p> <p>1. Invoice []</p> <p>2. Packing List []</p> <p>3. Export License []</p> <p>4. Indent []</p> <p>5. Acceptance of Contract []</p> <p>6. Letter of Credit []</p> <p>7. QC Certificate []</p> <p>8. Any Other Document (specify) []</p>																						
<table border="1" style="width:100%; border-collapse: collapse;"> <thead> <tr> <th rowspan="2" style="width:10%;">Item No. in S/B</th> <th rowspan="2" style="width:10%;">S.No. of Dbk Schedule</th> <th rowspan="2" style="width:10%;">Qty./Wt. on which Dbk claimed</th> <th rowspan="2" style="width:10%;">Value on which Dbk claimed</th> <th colspan="2" style="width:20%;">Rate of Dbk</th> <th colspan="2" style="width:20%;">Amount of Dbk</th> <th rowspan="2" style="width:10%;">Total Dbk</th> </tr> <tr> <th>Customs</th> <th>Excise</th> <th>Customs</th> <th>Excise</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	Item No. in S/B	S.No. of Dbk Schedule	Qty./Wt. on which Dbk claimed	Value on which Dbk claimed	Rate of Dbk		Amount of Dbk		Total Dbk	Customs	Excise	Customs	Excise										<p>Total Amount in words: Rupees</p> <p style="text-align: right; margin-top: 20px;">Signature of Exporter/CB</p>
Item No. in S/B					S.No. of Dbk Schedule	Qty./Wt. on which Dbk claimed	Value on which Dbk claimed	Rate of Dbk		Amount of Dbk		Total Dbk											
	Customs	Excise	Customs	Excise																			
<p>‘LET EXPORT’</p> <p style="text-align: center; margin-top: 20px;">Signature of Officer of Customs</p>	<p>‘ALLOWED FOR DESPATCH’</p> <p style="text-align: center; margin-top: 20px;">Signature of Officer of Customs</p>																						

Carrier's name & Lorry No./Goods Train & Wagon No. may be altered after check with original		Fee Rs.
Entry for Fresh one may be granted to for the portion shutout or not shipped		
Handed over to CB./Party		Signature of Asstt. Commissioner of Customs
		Received Cashier
Contents Received on Board	Date of Shipment	
Date	For Carrier	Signature of Officer of Customs
Examination Order and Report		

Triplicate

SB No. & Date	Customs Station Code	IEC Code [GSTIN/UIN/PAN etc. as applicable]		
Exporter Name & Address		Buyer Name & Address Consignee (if different from Buyer)	Customs Broker & License No.	
Foreign Exchange Details:				
Lorry No./Goods Train & Wagon No.		Originating From Land Customs Station Others (specify)	Place of Delivery	
Authorized Dealer Code		RBI Waiver No. & Date, if any		
Commercial Invoice Details: [To be provided separately for each Invoice]				
Commercial Invoice Nos. & date	Invoice Value	Currency of Invoice	Exchange Rate U/S 14 of Customs Act	Total Value (in Rupees)

		packa ges								
Total	-		-	-		-		-	-	-

Export duty related details, if any:

Sl. No.	Cust oms Tari ff Hea d	Assessable Value under Sec. 14 of CA	Export Duty		Cess		Total Duty & Cess Amount (In numbers & words)	Export Cess (In &	Duty payment particulars
			Rate	Amou nt	Rate	Amount			

IGST Details:

Whether supply meant for export on payment of IGST (Y/N)	Total amount of IGST paid, if applicable	Whether supply meant for export under bond or letter of undertaking without payment of IGST (Y/N)	Details of Bond or LUT
Total Value of Supply of Goods	Taxable value of supply of goods		

Invoice Nos. & Date (Issued under GST Tax Invoice, Credit & Debit Notes	Item Sr. No.	CTH	Goods descrip tion	Value of Supply of Goods	Whether IGST Paid (Y/N)	Whethe r Compen sation Cess Paid (Y/N)	Rate at which IGST Paid	Rate at which Comp ensati on Cess Paid	Amount of IGST Paid	Amount of Compe nsation Cess Paid
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Rules 2017)										

Export Scheme/Job Work/Re-export Details:

A. EPCG Scheme [Scheme Code]:

Item Sl. No. in the shipping Bill	Whether Export is third party Export	IEC[GSTIN/ UIN/PAN etc] of manufacturer in case of 'third Party Export'	Authorization No. and Date	Sl. No. of Export item as per the Export Item list in the Authorization

B. Advance Authorisation/DFIA [Scheme Code] [details of inputs used for the manufacture of export goods]:

Item Sl. No. in the shipping Bill	Authorisation No. and Date	Description of the Export goods and the Sl. No. in the Authorization	Export Quantity	Name and Description of the inputs consumed in the manufacturing of Export goods and the Sl. No. in the Authorization	Quantity of the inputs consumed	Whether imported or indigenous	SION

C. Export of Goods in anticipation of issue of an Advance Authorisation:

Item Sl. No. in the shipping Bill	Description of the Export goods	Export Quantity	Name and Description of the inputs consumed in the manufacturing of Export goods	Quantity of the inputs consumed	SION

D. Job Work Details:[details in relation to import goods worked upon during job work]

B/E No. & Date	Customs Station Code of Import	Description Of goods imported	Quantity Imported	Quantity consumed in export goods	Bond & BG details	Value Addition in percentage

E. Exports under claim of drawback under section 74:

Item Sl.No. in the Shipping Bill	Bill of Entry No. and date	Sl. No. of the goods in the Bill of Entry	Description of goods as per the Bill of Entry	Marks and Identification numbers at the time of import	Whether imported goods used(Y/N)	Date of payment/debit of duty on importation	Duty paid at the time of importation

Container Details:[If export cargo is factory stuffed cargo]

SI No.	Type of Container	Size of Container	Container No.	Seal No.
<p>Declaration :</p> <p>I/We declare that all particulars given herein are true and correct.</p> <p>I/We intend to claim rewards under MEIS.</p> <p>I/We also attach the declaration(s) under clause No.(s)...</p> <p>Public Notice No.Dated..... Signature of Exporter/CB & Date</p>				

BILL OF EXPORT FOR GOODS

Triplicate

<p>I/We claim drawback of Rs. under Sec. 74/75 of Customs Act, 1962 and Customs, Central Excise Duties and Service Tax Drawback Rules, 1995/ Customs and Central Excise Duties Drawback Rules, 2017. I/We certify that the export goods are new/used for I/We certify that I/We have complied with the conditions laid down in the said Rules and the conditions subject to which Drawback Rates are applicable.</p> <p>1. Name and Address of Bank</p> <p>2. Account No. 3. DBK Ledger No.</p>	<p>Documents Submitted</p> <p>1. Invoice []</p> <p>2. Packing List []</p> <p>3. Export License []</p> <p>4. Indent []</p> <p>5. Acceptance of Contract []</p> <p>6. Letter of Credit []</p> <p>7. QC Certificate []</p> <p>8. Any Other Document (specify) []</p>					
Item		Qty./Wt. on	Value on which	Rate of Dbk	Amount of Dbk	Total Dbk

No. in S/B	S.No. of Dbk Schedule	which Dbk claimed	Dbk claimed	Customs	Excise	Customs	Excise	
Total Amount in words: Rupees								
Signature of Exporter/CB								
FOR DEPARTMENT OFFICER Verified that the amount of DBK as claimed above is admissible subject to description found correct on the basis of physical examination/test etc.				Calculation Checked.		PRE-RECEIPT FORM Received the sum of Rs. as drawback		
Signature of A.O. & Stamp				Comptist		REVENUE STAMP Signature of Exporter/CB		
'LET EXPORT'					'ALLOWED FOR DESPATCH'			
Signature of Officer of Customs					Signature of Officer of Customs			

Claim Pre-audited for Sanction	Claimed passed for Rs.....
Inspector(Audit)	Supdt./AC
Claim Registration No.....Issued Cheque No.....Dated.....	
For Rs.(Rupees.....)	
Dealing Clerk	Officer
Examination Order and Report	

SB III

(See regulation 3)

BILL FOR EXPORT FOR GOODS

(EXPORT PROMOTION COPY)

Quadruplicate

SB No. & Date	Customs Station Code	IEC Code [GSTIN/UIN/PAN etc. as applicable]
Exporter Name & Address	Buyer Name & Address Consignee (if different from Buyer)	Customs Broker & License No.
Lorry No./Goods Train & Wagon No.	Originating From Land Customs Station Others (specify)	Place of Delivery
<u>Foreign Exchange Details:</u>		
Authorized Dealer Code	RBI Waiver No. & Date, if any	
<u>Commercial Invoice Details: [To be provided separately for each Invoice]</u>		

Commercial Invoice Nos. & date	Invoice Value	Currency of Invoice	Exchange Rate U/S 14 of Customs Act	Total Value (in Rupees)	
INCOTERM	Analysis of Export Value				
Nature of Payment		Currency	Amount		
	<ul style="list-style-type: none"> vii. FOB viii. Freight ix. Insurance x. Commission xi. Discount xii. Other Deductions 				
<u>Cargo Details: [To be provided separately for each Invoice]</u>					
Nature of Cargo		Gross Weight	Net Weight		
No. and kind of packages		Marks & Nos.			
<u>Item Level Details at Invoice level: [To be provided separately for each Invoice]</u>					
Sl. No.	Description of goods	Quantity Code	Quantity	Unit Value	Total value of Item
Total	-	-		-	
<u>Item Level Details for the Shipping Bill:</u>					

Container Details:[If export cargo is factory stuffed cargo]

Sl No.	Type of Container	Size of Container	Container No.	Seal No.

Declaration :

I/We declare that all particulars given herein are true and correct.

I/We intend to claim rewards under MEIS.

I/We also attach the declaration(s) under clause No.(s)...

Public Notice No.Dated.....

Signature of Exporter/CB & Date

BILL OF EXPORT FOR GOODS
(EXPORT PROMOTION COPY)

Quadruplicate

Verified Railway Receipt No../Lorry Waybill No.Dated.....

of

issued by

For.....Cases/Bales/Packages/Containers.....

.....Despatche

d per which left

on.....

From.....

Under Preventive Supervision

Signature of Officer of Customs

”.

[F.No. 450/108/2017-Cus.IV]



(Zubair Riaz)
Director (Customs)

Note.- The principal regulations were published in the Gazette of India *vide* Notification number 60/2017-Cus (N.T.) dated the 29th June, 2017 *vide* Notification number G.S.R. 729 (E) dated the 29th June, 2017.